

ACT No. X OF 1856.



PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 11th April 1856.)

AN ACT to repeal the 122nd Article of War for the Native Army, and to substitute a new Article in lieu thereof.

WHEREAS it is expedient to amend the Articles of War for the Native Army, by including therein every attempt to commit murder : It is enacted—

Preamble.

That, from and after the passing of this Act, the 122nd Article of War for the government of the Native Officers and Soldiers in the Military Service of the East India Company shall be repealed, except as to offences committed before the passing of this Act, and, in lieu thereof, the following shall be the 122nd Article :—

“or of wounding or otherwise, by any means whatsoever, causing any corporal injury to any person with intent to murder, whether the person wounded or otherwise injured be the person whom the offender intended to murder, or another ; or of attempting to commit murder by any means whatsoever.”

122nd Article re-enacted so as to embrace all attempts at murder.

